Committee on Drug Prices Equalisation Account;

(b) if so, what are the terms of reference and who are the members of the Committee;

(c) whether it is a fact that all issues regarding set offs on account of samples and Government sales have already been decided by Ministry of Law in the years 1985 and 1986 and by the High Court in the case of Gentamycin;

(d) whether it is a fact that his Ministry neither worked out the amount due nor even collected the date from the drug companies which overcharged the public;

(e) whether it is a fact that by setting up of the Committee there would be delay in the recovery; and

(f) if so, what steps are being taken in this regard?

THE MINISTER OF STATE IN -THE MINISTRY OF PARLIA-MENTARY AFFAIRS AND THE MINISTER OF STATE IN THE DEPARTMENT OF CHEMICALS AND PETRO-CHEMICALS IN THE MINISTRY OF INDUSTRY (SHRI P. NAMGYAL) : (a) to (f) The Government has constituted a Group which after going through the representations received by the Government from various drug companies or Drug Industry Associations would make suggestions to the Government in order to determine a policy which could be uniformly applied in connection with the claims against various manufacturing companies arising under para 7(2) of DPCO, 1979.

The opinion of the Ministry of Law in regard to set off etc. would be taken into consideration by the Government while taking the final decision on the recommendations of the Group. The final judgement of the Delhi High Court in respect of the case filed by M/s. Fulford (India) Ltd. is still awaited.

Demand and production of LPG

658. SHRI PASUMPON THA-KIRUTTINAN : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) what is the total annual requirement of LPG in the country, particularly in the State of Tamil Nadu;

(b) what is the annual production of LPG in our country and what steps are being taken to meet the requirement;

(c) whether the ONGC propose to set up LPG plants in Gujarat and Assam; and

(d) whether there is also a proposal pending with Government to have a LPG plant at Cauveri basin in Tamil Nadu and if so, what are the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PETRO-LEUM AND NATURAL GAS (SHRI BRAHM DUTT) : (a) During 1989-90, the demand of LPG in the country (including Tamil Nadu) and Tamil Nadu is estimated at 2.11 million tonnes and 0.19 million tonnes respectively.

(b) During 1989-90, the production of LPG in the country is estimated at 1.83 million tonnes; the deficit/shortfall is planned to be met by imports.

(c) No new proposal in this regard has been received by the Government.

(d) Proposals have been received for production of around 18,000 tonnes of LPG per annum from the Natural Gas that would be available in Cauveri Basin.

Setting up of oil refinery at Thanjavur

659. SHRI PASUMPON THA-KIRUTTINAN : Will the Minister

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of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether it is a fact that the Madras Refineries Limited has submitted a techno-economic feasibility report to have an oil refinery at Thanjavur in Tamil Nadu;

(b) if so, what are the details thereof; and

(c) whether the report has been approved by the Union Government; if not, what are the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF PETRO-LEUM AND NATURAL GAS (SHRI BRAHM DUTT) : (a) to (c) Madras Refineries Ltd. (MRL) have submitted a Detailed Feasibility Report for setting up facilities for the distillation of 500,000 TPA of crude oil and separation of 16,500 MT/Year of LPG in the Cauvery basin. The project is estimated to cost Rs. 104.4 crores. The Detailed Feasibility Report is being processed for obtaining the approval of the Government.

Use of lead compounds for Motor Spirit

660. SHRI RAM AWADHESH SINGH : Will the Minister of PET-ROLBUM AND NATURAL GAS be pleased to state:

(a) whether it is a fact that 1023 MT of lead compounds were used for 87 Octone Motor Spirit by Different companies during 1983-84 and if so, what were quantities used for subsequent years;

(b) whether there is a wide range of fluctuation in mixing lead with petrol by different refineries leading to health and environmental problems for the users; and

(c) whether Government would forthwith stop addition of the lead compounds in petrol as is being done in many advanced countries 1**72**,

THE MINISTER OF STATE OF THE MINISTRY OF PETRO-LEUM AND NATURAL GAS (SHRI BRAHM DUTT): (a) to (c) The information is being collected and will be laid on the Table of the House.

इलाहाबाद में नए पेट्रोल पम्प झौर गैस एजेंसियां

661. श्री सत्य प्रकाश मालवीय । क्या पेट्रोलियम सौर प्राक्नतिक गैस मंत्री यह बताने की हपा करेंगे कि :

(क) 1988-89 के दौरान सरकार द्वारा इलाहाबाद में कितनी पेट्रोलियम ग्रौर गैन एजेंतिया आबंटित किये जाने का विचार है ; ग्रौर वे किस किस स्थान के लिये जावंटित की जायेगी ; ग्रौर

(ख) इप संबंध में क्या कार्यवाही की जा रही है ?

पेट्रोलियम भौर प्राकृतिक गैस मंद्रा-लय के राज्य मंत्री (भी जहम दल) # (क) ग्रीर (ख) तेल उद्योग की 1988-89 तक की **व**ाधिक विपणन यो**ः**ना**में** तेल 👘 कम्पनियों द्वारा इलाहाबाद में 🗗 एल पो जी वितरण केन्द्र स्थापित करने की यो क्तायें हैं । तेल रद्योग की की **वा**णिक विपण्न 1987-88 तक योजना में तेल कम्पनियों द्वारा इलाहाबाद में 4 खुदराबिकी केन्द्र स्थाति करने की योजनायें हैं। इनका काम विभिन्न खरजों में है।

तरलीकृत पेट्रोलियम गैस के सिए महाराष्ट्र सरकार का बावा

662. भी विश्वास राव रामराव पाटिस : क्या पेट्रोलियम मौर प्राकृतिक गैस मंत्रो यह बतने की क्रया करेंगे कि :

(क) क्या यह सच है कि बोम्बे हाई से निकाली ज ने वालो प्राकृतिक गैस में से म*ा* राष्ट्र को उसका उचित भाग नहीं दिया ज**ा हा** है ;